

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH
JABALPUR

Review Application No.47/2003
in
Original Application No.410/2002

Hon'ble Mr. Anand Kumar Bhatt, Admnv. Member
Hon'ble Mr. G. Shanthappa, Judicial Member

Jabalpur, this the 2nd day of January, 2004

Harish Chandra Trivedi, IPS (Retd.)
aged about 63 years, s/o Late Shri R.N.Trivedi
r/o 3357, Sanghi Street, Mhow Distt. Indore, M.P.

Versus

1. State of M.P. through the Principal Secretary, Home (Police) Department
Mantralaya, Vallabh Bhavan, Bhopal.
2. The Director General of Police
M.P., Police Head Quarter
Jehangirabad
Bhopal.
3. The Union of India through
the Secretary
Govt. of India
Ministry of Home Affairs
South Block
New Delhi. ... Respondents

O R D E R (By Circulation)

By G. Shanthappa, Judicial Member:

The aforesaid Review Application has been filed by the applicant being aggrieved by the order passed by this Tribunal on 10.10.2003 in OA No.410/2003.

2. We have perused the RA and find that applicant has filed the RA beyond the stipulated period of 30 days. Hence, RA is liable to be rejected on the ground of limitation itself.

3. However, in the interest of justice, we have perused the RA. At the time of hearing of the OA, none appears for the applicant, as such after hearing the respondents' counsel and also invoking Rule 15 of the Central Administrative Tribunals (Procedure) Rules, 1987, the case was

G.S.

Contd....2/-

decided on merits and in accordance with rules. The reasons assigned in the RA are not a ground for review. When the Advocate for the applicant did not represent, now he is referring the Judgement of the Hon'ble Supreme Court is not a ground for reviewing the order.

4. The scope of review under the powers of review is as follows:

"Any clerical or arithmetical mistakes in orders or errors arising therein from any accidental slip or omission may at any time be corrected by the Court either of its own motion or on the application of any of the parties."

5. The Tribunal has considered all the aspects and decided the case of the applicant by passing a reasoned order. As there is no clerical or arithmetical mistakes or any error on the face of the record, we are inclined to dismiss this Review Application and the same is accordingly dismissed.

G. Shanthappa
(G. SHANTHAPPA)
Judicial Member

Anand Kumar Bhatt
(ANAND KUMAR BHATT)
Admnv. Member

प्राप्तिकरण सं. नं. / रा. दिनांक. दि.
प्राप्तिकरण की तिथि.

- (1) राज्य विधायक सभा के अधिकारी द्वारा दिलाई गई अपील
- (2) अधिकारी द्वारा दिलाई गई अपील के लिए अधिकारी द्वारा दिलाई गई अपील
- (3) अधिकारी द्वारा दिलाई गई अपील के लिए अधिकारी द्वारा दिलाई गई अपील
- (4) अधिकारी द्वारा दिलाई गई अपील

प्राप्तिकरण की तिथि.

(Rajendra)
104 राजेश्वर 19.2.04

Fuscal
20/2/04